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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of Decision: 24.07.2025

+ <u>CRL.M.C.</u> 1005/2025, <u>CRL.M.A.</u> 4638/2025 & <u>CRL.M.A.</u> 4639/2025

SONU & ORS.

....Petitioners

Through: Counsel for petitioner (appearance

not given)

versus

THE STATE NCT OF DELHI & ANR. .....Respondents

Through: Mr. Nawal Kishore Jha, APP for State

with SI Manita, PS Mangolpuri

CORAM: JUSTICE GIRISH KATHPALIA

## JUDGMENT (ORAL)

- 1. Petitioners seek quashing of FIR No. 299/2023 of PS Mangolpuri for offences under Section 498A/406/34 IPC on the ground that complainant *de facto* (*respondent no.2*) has settled the disputes with the petitioners.
- 2. Respondent no.2, identified by IO/SI Manita accepts notice. Learned APP accepts notice. State has no serious objection to this petition.
- 3. I have spoken with the parties in Hindi. It is stated by them that they have compromised the matrimonial disputes and are now living together happily. Petitioner no.1 is the husband of respondent no.2 and they have two children. Since now they are living together happily for past two years,

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respondent no.2 does not want to pursue prosecution of petitioners.

- 4. Having spoken with the parties, I am satisfied that it would be in the interest of justice not to push the parties through trial.
- 5. Therefore, the petition is allowed and FIR No. 299/2023 of PS Mangolpuri for offences under Section 498A/406/34 IPC and proceedings arising out of the same are quashed. Pending applications are disposed of.

GIRISH KATHPALIA (JUDGE)

JULY 24, 2025/ry